



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-13082021-228985  
CG-DL-E-13082021-228985

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

---

सं० 43] नई दिल्ली, शुक्रवार, अगस्त 13, 2021/ श्रावण 22, 1943 (शक)  
No. 43] NEW DELHI, FRIDAY, AUGUST 13, 2021/SRAVANA 22, 1943 (SAKA)

---

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

---

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 13th August, 2021/Sravana 22, 1943 (Saka)*

The following Act of Parliament received the assent of the President on the 13th August, 2021, and is hereby published for general information:—

### THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ACT, 2021

No. 32 OF 2021

[13th August, 2021.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in relation to the State of Arunachal Pradesh.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2021. Short title.

C.O. 22.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in PART XVIII.—*Arunachal Pradesh*,—

(a) entry 1 shall be omitted;

Amendment of Constitution (Scheduled Tribes) Order, 1950.

(b) for entry 6, the following entry shall be substituted, namely:—

"6. Tai Khamti";

(c) for entry 8, the following entry shall be substituted, namely:—

"8. Mishmi-Kaman (Miju Mishmi), Idu (Mishmi), Taraon (Digaru Mishmi)";

(d) for entry 9, the following entry shall be substituted, namely:—

"9. Monpa, Memba, Sartang, Sajolang (Miji)";

(e) for entry 10, the following entry shall be substituted, namely:—

"10. Nocte, Tangsa, Tutsa, Wancho".

---

ANOOP KUMAR MENDIRATTA,  
*Secretary to the Govt. of India.*